

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. SM/014 /2014

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri M.Deena Dayalan, Member

Shri A.K.Singhal, Member

Shri A.S. Bakshi, Member

Date of Order: 11.9.2014

In the matter of

Non-compliance with the provisions of Clause (7) of Regulation 30 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

AND

In the matter of

1. NTPC Ltd,
NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

2. Damodar Valley Corporation,
DVC Towers, First Floor, VIP Road,
Kolkatta-700054

Neyveli Lignite Corporation Ltd,
Neyveli House,
135, EVR Periyar Road, Kilpauk
Chennai-600 010

3. North East Electric Power Company Ltd,
15, NBCC Tower, UG Floor
Bhikaji Cama Place
New Delhi-110066

4. Ratnagiri Gas and Power Private Ltd
2nd Floor, Block-2, IGL Complex,

Plot No.2B Sector, 126, Expressway
Noida-201304 (U.P),

5. Torrent Power Ltd,
Torrent House, Off Ashram Road,
Near Income Tax Circle,
Ahmedabad – 380009

6. ONGC-Tripura Power Company Ltd
ONGC Tripura Power Company Ltd.
6th Floor, A Wing, IFCI Tower-61
Nehru Place
New Delhi-110019

7. NTPC-SAIL Power Company Ltd
NBCC Tower (4th Floor)
15, Bhikaji Cama Place
New Delhi-110 066

8. Udupi Power Corporation Ltd,
2nd Floor, “Le Parc Richmonde”
51, Richmond Road
Bengaluru-560025

9. Maithon Power Ltd
C 43, Sector 62
Noida 201301 (UP)

10. Pragati Power Corporation Limited
(Pragati-III 1371 MW Power Plant)
Himadri, Corporate Office
Rajghat Power House Complex
New Delhi-110 002

11. Aravalli Power Company Ltd
1st Floor,Pawan Hans Tower,
C-14,Sector-1,Noida-201301,

12. NTPC-Tamil Nadu Energy Company Ltd,
NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003.

13. Kanti Bijlee Utpadan Nigam Ltd,
NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

....Respondents

ORDER (*Suo motu*)

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter "2014 Tariff Regulations") on 21.2.2014 applicable for the period from 1.4.2014 to 31.3.2019. Clause (7) of Regulation 30 of the 2014 Tariff Regulations provides as under:

"The generating company shall provide to the beneficiaries of the generating station the details of parameters of GCV and price of fuel i.e. domestic coal, imported coal, e-auction coal, lignite, natural gas, RLNG, liquid fuel etc., as per the forms prescribed at Annexure-I to these regulations:

Provided that the details of blending ratio of the imported coal with domestic coal, proportion of e-auction coal and the weighted average GCV of the fuels as received shall also be provided separately, along with the bills of the respective month:

Provided further that copies of the bills and details of parameters of GCV and price of fuel i.e. domestic coal, imported coal, e-auction coal, lignite, natural gas, RLNG, liquid fuel etc., details of blending ratio of the imported coal with domestic coal, proportion of e-auction coal shall also be displayed on the website of the generating company. The details should be available on its website on monthly basis for a period of three months."

2. In terms of the above regulations, the generating companies whose tariffs are being determined by this Commission under Section 79(1)(a) and (b) of the Electricity Act, 2003 (Act) shall provide to their beneficiaries the details of parameters of GCV and price of fuel i.e. domestic coal, imported coal, e-auction coal, lignite, natural gas, RLNG, liquid fuel etc., as per the forms prescribed at Annexure-I to the said regulations. Also, the details of blending ratio of



the imported coal with domestic coal, proportion of e-auction coal and the weighted average GCV of the fuels as received should be provided separately by the generating companies, along with the bills of the respective months. Further, the generating companies are required to display the said details in their website on monthly basis for a period of three months.

3. It has come to the notice of the Commission that some of the generating companies in their website have neither uploaded the details as envisaged under the above said regulations after March, 2014 nor updated the said details in respect of their generating stations, in line with the above said regulations specified by the Commission. The Commission intends to look into the compliance of the provisions of Regulation 30(7) by all thermal generating stations regulated by this Commission. Accordingly, we direct the respondents to submit on affidavit that the provisions of Regulation 30(7) of the 2014 Tariff Regulations are complied with in respect of all generating stations under their control accompanied by the documents downloaded from their web-sites, for the period from April, 2014 to July, 2014. The affidavits containing the information as above, shall be filed by the thermal generating stations within a period of one month from the date of receipt of this order.

-S/d-
(A.S. Bakshi)
Member

-S/d-
(A.K.Singhal)
Member

-S/d-
(M. Deena Dayalan)
Member

-S/d-
(Gireesh B. Pradhan)
Chairperson

